

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins)No. 1448 of 2019**

**IN THE MATTER OF :**

**Bank of India & Anr.**

**....Appellants**

**Vs.**

**Coastal Oil Gas Infrastructure Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellants: Mr. V. Seshagiri, Advocate**

**For Respondents: Mr. Ramesh Babu, Advocate**

**ORDER  
(Virtual Mode)**

**13.08.2020** Heard the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent. At request, of the Learned Counsel for the Appellant to file Certified copy of Section 7 Application filed before the 'Adjudicating Authority' and also the certified copies of 'Revival Letters' dated 30.06.2014 & 31.01.2017 etc. the matter is adjourned by two weeks. After obtaining the said copies, the Learned Counsel for the Appellant is directed to serve the same to the Learned counsel for the Respondents on record, three days before the next date of hearing.

The Registry is directed to list the matter on **3<sup>rd</sup> September, 2020** as 'Part-Heard'.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Mr. Balvinder Singh]  
Member (Technical)**

**[Ms. Shreesha Merla]  
Member (Technical)**

sr/kam